

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI



CCP NO. 415/93 in
OA NO. 234/91

DECIDED ON : 20.10.1993

Bhopal Singh

... Petitioner

Vs.

R. K. Takkar, Chief Secretary,
Delhi Administration & Anr....

Respondents

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

None present for the Petitioner

O R D E R (ORAL)
(Hon'ble Mr. Justice V. S. Malimath)

This contempt of court petition was filed on 23.11.1992. The office noticed certain objections which were duly notified. As they were not rectified, the case was listed for orders before the Court today. None appeared for the petitioner though called twice. The defects have also not been rectified. The petitioner had earlied filed CCP No. 106/92 against non-compliance with the very same judgment of the Tribunal. That CCP was dismissed holding that the judgment had since been complied with. Hence, second CCP in the same matter is obviously not maintainable. This CCP is accordingly dismissed.


(S. R. Adige)
Member (A)


(V. S. Malimath)
Chairman

as